

**Large Houses and Foreign Companies in Core Sector**

\*260. SHRI INDRAJIT GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the revised industrial licensing policy announced in February has thrown open the core sector to large houses and foreign companies;

(b) whether large houses and foreign companies have since then come forward to invest in the core sector;

(c) if so, the names of large houses and foreign companies which have shown interest in the core sector; and

(d) the decisions taken by Government thereon?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (d) Under the industrial licensing policy announced in February, 1970, undertakings belonging to the larger industrial houses as defined in the report of the Industrial Licensing Policy Inquiry Committee and foreign majority companies were expected, along with other applicants, to participate in and contribute to the establishment of industries in the core and heavy investment sectors. Under the revised industrial licensing policy announced in February, 1973, the list of industries falling in the core and heavy investment sectors has been consolidated and the definition of larger industrial houses, to be adopted for licensing restrictions now conforms to that adopted in the Monopolies and Restrictive Trade Practices Act, 1969.

During the period 1-2-1973 to 30-6-1973, 62 applications for industrial licences were received from foreign companies and companies registered under the MRTP Act in respect of industries in which large houses and

foreign companies are eligible to participate. One of these applications has been withdrawn by the party concerned and the rest are under consideration. It is not possible to furnish details of pending applications as they are generally treated as confidential.

**Amount of Property Lost in Communal Incidents and Compensation paid to the Affected People**

2401. SHRI BISHWANATH JHUNJHUNWALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount of property lost in the communal disturbances during the last six months;

(b) whether compensation has been granted by the centre or any assistance given by the Centre for the affected people or any compensation for their lost property and if so, the amount in respect of each incident, and

(c) whether Government have considered it desirable to re-convene the National Integration Council and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) A statement based on the information so far received from State Governments/Union Territory Administrations is attached.

(b) No, Sir.

(c) It has been decided to set up a Steering Committee under the Chairmanship of the Prime Minister to consider, *inter-alia* the future role and task of the National Integration Council and the lines on which it should be reconstituted.

**Statement**

Name of State/UT	Amount of property lost in communal disturbances during the period 1-1-1973 to 30-6-1973
Bihar . . . . .	Rs. 30,345/-
Mysore . . . . .	Rs. 8,874/-
Delhi . . . . .	Rs. 4,76,395/-

NOTE : (1) No communal disturbances took place in Gujarat, Haryana, Himachal Pradesh, Nagaland, Orissa, Punjab, Tripura, A&N Islands, Goa, Laccadives, Mizoram, Pondicherry and Arunachal Pradesh during this period.

(2) Information from the remaining States/Union Territories is awaited.

**Unrest among Railway Police Force**

2402. SHRI VASANT SATHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of mounting unrest among Railway Police Force over unsatisfactory working and service conditions,

(b) if so, what steps are taken/conceived to ensure "New Deal" to affect improvement in their working and living condition; and

(c) what other measures are envisaged for restructuring and reorienting the Railway Police Force to effect desirable improvement in its operational efficiency?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) (a) According to the information obtained from the State Governments of Gujarat, Haryana, Kerala, Madhya Pradesh, Rajasthan, Tripura, Uttar Pradesh and West Bengal, and all the Union Territories, no mounting unrest has been reported among the Railway Police Force over their working and living conditions. Information from other States is still awaited.

(b) and (c). Police is a State subject and the Railway Police Force is a part of the State Police. Therefore, steps to improve the working and living conditions of the Railway Police Force are taken by the State Governments/Union Territories themselves and if necessary in consultation with the Railway authorities.

**Applications from Engineering Graduates for setting up of Small Scale Industries in Delhi**

2403. SHRI ISHAQUE SAMBHALI: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Directorate of Industries, Delhi Administration invited applications from unemployed Degree Holders in engineering and technology, residents of Delhi, for allotment of plots in various industrial areas of the Delhi Development Authority for setting up of small scale industries in February, 1973:

(b) if so, the particulars of the applications received and the manner in which these were processed; and

(c) the particulars of the Graduate Engineers who have since been allotted plots and those still to be allotted and the time by which the allotment is expected to be made to them?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) Yes, Sir.

(b) and (c). 593 applications were received in respect of 38 plots to be allotted. The applications are being processed by the Delhi Administration. Details will be known after the processing is completed.